

(b) if so, the details thereof; and

(c) the steps taken by the Government for the development of honey industry in the country?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Honey is used in ayurvedic preparations by firms like Zandu, Charak, Dabur and Baidyanath. The honey is also used in pharmaceutical companies using it for their syrup, tonic, cough syrup, B-complex syrup.

(c) the steps taken for the promotion of beekeeping industry under KVIC includes the development of beekeeping industry on modern scientific lines, exploring and trying to cover the plantation area also. The KVIC has also introduced high honey yielding varieties of honey bees viz. *apis mellifera* in most of the parts of the country in order to increase the output of honey. KVIC provides infrastructure support, package of services such as training, supply of improved tools, equipments, standard bee boxes on subsidised rates, adequate technical support and appropriate financial assistance. The KVIC has formulated national programme on beekeeping development for a period of three years. The programme will be implemented through directly aided institutions. Ninety nine projects have been identified to be implemented in 96 districts of 21 States and will be implemented with total cost of Rs. 110 crores generating employment to 50,000 artisans. It is envisaged that 1500 metric tonnes of apiary honey and 10 tonnes bees wax and 350 metric tonnes dorsata honey valued at Rs.120.00 crores per annum will be produced which will contributed to pollination all over 90,000 hectares of vegetables, fruits, oil crops.

Dearness Allowance/Interim Relief

2615. DR. KRUPASINDHU BHOI : Will the Minister of FINANCE be pleased to state :

(a) the details of dearness allowance and interim relief due for payment for the Central Government employees as on the end of June, 1996;

(b) the steps taken to release the D.A. instalment and the Interim Relief to the Central Government employees;

(c) the delay which the payment is proposed to be made; and

(d) the steps taken in the above matter so far?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (d). As at the end of June, 1996, no additional instalment of Dearness Allowance is due to the Central Government employees. As regards Interim Relief, the Fifth Central Pay Commission has been requested to consider whether another instalment of interim Relief may be granted to the Central Government employees. Their Report is awaited.

[Translation]

Revival of NTC Mills

2616. SHRIMATI SUMITRA MAHAJAN : Will the Minister of TEXTILES be pleased to state :

(a) whether BIFR have issued notices to many textile mills of National Textile Corporation in Uttar Pradesh for their closure;

(b) if so, the details thereof;

(c) whether the Union Government have received any proposal from the State Government for the revival and modernisations, and

(d) if so, the concrete steps being proposed to be taken by the Union Government in this regard?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b). The NTC (UP) Ltd. with 9 mills under its control in the state of Uttar Pradesh has been referred to the BIFR which has declared it to be a sick industrial company. The BIFR had issued a notice calling for objections from the concerned parties for winding up the company.

(c) No specific proposal has been received from the Govt. of U.P. for revival and modernisation of the mills under NTC (UP) Ltd.

(d) Does not arise.

[English]

Steps to Improve Liquidity of Industry

2617. SHRI ANNASAHIB M.K. PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to take steps to improve the liquidity position of the industry;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The Government and the RBI are fully aware of the need to ensure flow of adequate funds to industry and have already initiated several measures in this direction in the past four months. Among the steps taken to improve the liquidity position of the industry are the following :

(i) The Cash Reserve Ratio (CRR) on net domestic demand and time liabilities has been reduced from 14% to 12% in phases and the Non-Resident (External) Rupee Deposits have also been fully exempted from CRR.

(ii) The Statutory Liquidity Ratio (SLR) on the outstanding Non-Resident (External) Rupee

(NRER) accounts has been reduced to 25% from 30%

- (iii) The guidelines covering Euro-issues and External Commercial Borrowing (ECB) have been liberalised.
- (iv) Money Market Mutual funds have been thrown open to the corporates and others.
- (v) The interest rates on term deposits over one year has been de-regulated to help banks attract more deposits and minimum maturity period reduced to 30 days.
- (c) Does not arise.

Cases under NDPS Act

2618. SHRI A. SAMPATH : Will the Minister of FINANCE be pleased to state :

(a) the number of cases registered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act since its enactment;

(b) the details of such cases, State-wise;

(c) the steps taken for the rehabilitation of the addicts;

(d) whether some cases of misusing of the NDPS Act has come to the notice of the Government; and

(e) if so, the steps taken by the Government to check the same?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). As per the information available, a Statement showing State-wise number of cases registered under NDPS Act from 1990 to 1995 is annexed. Available information for 1986 to 1989 is also given in the Statement attached. The State-wise break up is not available.

(c) Through the help of voluntary organisations, there are a number of drug awareness counselling and assistance centres and de-addiction-cum-rehabilitation centres to provide counselling, treatment and rehabilitation services to drug addicts all over the country.

(d) and (e). Some complaints have been received which, on enquiry, could not be proved. However, whenever misuse of powers by enforcement officials is proved, punitive action is taken. Human rights have also been included as a subject in the training curricula of enforcement agencies.

STATEMENT

Statewise no. of cases registered under NDPS Act, 1985.

State/U.T.		1990	1991	1992	1993	1994	1995
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	42	23	8	215	383	531
2.	Arunachal Pradesh	4	4	13	12	17	12
3.	Assam	32	183	96	198	116	73
4.	Bihar	32	354	373	124	189	54
5.	Goa	33	13	20	35	35	20
6.	Gujarat	24	23	19	209	279	251
7.	Haryana	144	107	132	151	136	94
8.	Himachal Pradesh	65	6	63	71	88	52
9.	J & K	13	19	41	36	41	55
10.	Karnataka	3	2	62	213	130	2
11.	Kerala	71	60	161	20	144	178
12.	Madhya Pradesh	49	42	96	741	1052	125
13.	Maharashtra	319	759	860	1388	659	414
14.	Manipur	45	121	372	323	894	149
15.	Meghalaya	18	2	34	39	87	76
16.	Mizoram	29	90	162	120	99	250
17.	Nagaland	52	84	94	114	75	49
18.	Orissa	4	1	15	91	206	5
19.	Punjab	45	90	103	319	300	377